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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 23rd

JUNE, 1982.

NOTIFICATION
(INCOME-TAX)

NO. 4757 (F.No. 197/12/82- IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961) The Central Government has by notices "Harijan Sevak Sangh" for the purposes of the said section for the period covered by the assessment years 1982-83 to 1984-85.

sq

(MILAP JAIN)

UNDER SECY. TO THE GOVERNMENT OF INDIA.

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. The Secretary, Harijan Sevak Sangh, Central Office, Kingsway Camp., Delhi-110009, with reference to his letter No. A/12/144/81 dated 23.12.81.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi with reference to his letter No. CIT-VI/TE(5)/68/743 dt. 17.5.82.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(inv.), New Delhi.
5. Director of D&M Services (Income-tax), 1st floor, Aivan-e-Ghalib, Rata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dto. of Ins. (R&P), New Delhi (5 copies).
9. Director of Training, IR (Direct Taxes), Staff College, Nagpur (5 copies.).
10. Shri P.K. Kartha, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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YWC 11/3/8

Attn: Ram

(ATMA RAM)

SECTION OFFICER

CENTRAL BOARD OF DIRECT TAXES.